## 2837 Written Answers [RAJYA SABHA]

Oil Company Ltd., who have been carrying out extensive exploratory activities accompanied by drilling.

(b) The exploratory work so far carried out by the Company in this area has established beyond doubt that this new source holds out good promise, but it is too early to say anything categorically about it.

(c) At present regular production of oil is reported from two of the wells.

# (Postponed from the 15th September 1954)

REMISSION OF THE U.P.S.C. EXAMINA-TIONS FEES IN THE CASE OF DISPLACED PERSONS

179. DR. R. P. DUBE: Will the Minister for HOME AFFAIRS be pleased to refer to page 19 of the Report of the Ministry of Rehabilitation for 1953-54 and state the number of cases in which the Union Public Service Commission has remitted the prescribed application or examination fees in the case of deserving bona fide displaced persons in each year since the said concession has been allowed to them?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): The Union Public Service Commission have been requested to supply the information which will be placed on the Table of the House as soon as available.

### 12 Noon

### LEAVE OF ABSENCE TO SHRI M. P. N. SINHA

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Shri Maheshwar Prasad Narain Sinha:

"I beg to say that I have been suffering trom a serious type of dysentery for the last four months. I am still not in a position to make a long journey to Delhi in spite of the fact that I am slowly getting better.

to Questions

I would, therefore, request you to kindly ask the House to grant me leave of absence for the whole of the present Session."

Is it the pleasure of the House that permission be granted to Shri M. P. N. Sinha for remaining absent from all meetings of the House during the current Session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

### MESSAGES FROM THE LOK SABHA.

(I) THE CENTRAL EXCISE AND SALT (AMENDMENT) BILL, 1954

#### (II) THE CHANDERNAGORE (MERGER) Bill, 1954

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

I

"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith a copy of the Central Excise and Salt (Amendment) Bill, 1954, as passed by the Lok Sabha at its sitting held on the 20th September 1954.

"The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

II

"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith a copy of the Chandernagore (Merger) Bill, 1954, as passed by the Lok Sabha at its sitting held on the 20th September, 1954."

Sir, I lay the Bills on the Table